

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

STARRED QUESTION NO:20
ANSWERED ON:24.02.2000
BLACKMARKETING OF KEROSENE OIL
RAMJI MANJHI

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) The number of cases of blackmarketing of kerosene oil that have come to light during 1999 and the action taken thereon;
- (b) Whether there is a nexus between the civil supplies officials and the kerosene oil dealers; and
- (c) if so, the steps taken by the Government to check the blackmarketing of kerosene oil ?

Answer

MINISTER OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

(SHRI SHANTA KUMAR)

(a) to (c): A Statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 20 FOR 24.2.2000 - REGARD
BLACKMARKETING OF KEROSENE OIL

(a) to (c): As per information received upto 31.1.2000 from various States and Union Territories who are responsible for detecting black marketing and other irregularities/offences under the Essential Commodities Act, 1955 and taking action thereon, a total of 6457 persons have been arrested in 1,96,939 raids. Value of various essential commodities confiscated is Rs.2317.91 lakhs. However, information regarding the number of cases of black-marketing of kerosene oil detected during the year 1999 and steps taken to check the same is being collected from the State Governments/Union Territories. Information on nexus, if any, existing between the Civil Supplies officials and kerosene dealers is also being collected.